

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 241/GT/2017**

Subject : Petition for determination of tariff of Muzaffarpur Thermal Power Station Stage-I Unit-2 (110 MW) for the period from 15.10.2010 (COD) to 31.3.2014.

Petitioner : Kanti Bijli Utpadan Nigam Limited

Respondent : BSP(H)CL & ors.

**Petition No. 240/GT/2017**

Subject : Petition for approval of tariff of Muzaffarpur Thermal Power Station Stage-I (2x 110 MW) from 1.4.2014 to 31.3.2019

Petitioner : Kanti Bijli Utpadan Nigam Limited

Respondents : BSP(H)CL & ors.

Date of hearing : **27.2.2018**

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present : Ms. Anushree Bardhan, Advocate, KBUNL  
Shri Nishant Gupta, NTPC  
Shri Shailendra Singh, NTPC  
Shri Ashutosh Kr. Srivastava, Advocate, BSPHCL  
Shri Rahul Kinra, Advocate, BSPHCL

**Record of Proceedings**

These petitions were taken up for hearing today.

2. During the hearing, the learned counsel for the petitioner submitted that in terms of the liberty granted in Commission's order dated 13.5.2014 in Petition No. 271/2010, the Petition No. 241/GT/2017 for the period 2010-14 has been filed. She also submitted that Unit-2 was re-commissioned on 15.11.2014 after completion of R & M and hence tariff for the same may be determined. The learned counsel further prayed that the tariff of the generating station for the period 2014-19 as prayed in Petition No. 240/GT/2017 may be determined.

3. The learned counsel for the respondent, BSPHCL prayed for grant of time to file its reply in the matter.



4. The Commission after hearing the parties adjourned the hearing. The Commission also directed the Petitioner to file additional information, on affidavit, on the following, with copy to the respondents, on or before **16.3.2018**:

(i) Schedule and actual completion time of different activities on the account of time overrun of 7.5 months. PERT / bar chart indicating the critical activities/ milestones which were affected due to each period of delay and reasons thereof. The parallel activities which were simultaneously affected due to one or more reason to be indicated with the effective days lost;

(ii) Actual cost incurred in different packages till actual COD of units compared to the awarded value. The implication of time overrun on cost, separately indicating the details of increase in prices of different packages, increase in IDC & IEDC from the scheduled COD to the actual/ anticipated COD;

(iii) Details of additional expenditure incurred over and above the original grant of ₹471.80 crore by MoP, GOI;

(iv) Details of actual audited capital cost, actual additional capital expenditure incurred, earnings from infirm power, LD recovered and the initial spares capitalized till actual COD of the station;

(v) Relevant forms i.e form- 5E (i) (in case of cost overrun), Form- 5E (ii) (in case of time overrun, Form-13 D (IEDC up to scheduled COD and up to actual COD), Form- 13 E (expenditure under different packages up to scheduled COD and up to actual COD);

(vi) Detailed break- up of additional capital expenditure (year- wise & item-wise) in Form- 9A with justification and relevant provisions of Regulation 14 of the 2014 Tariff regulations under which the expenditure has been claimed for the period 2014-19;

(vii) Details in respect of water charges such as copy of water supply agreement, contracted quantum, allocated quantity of water and rate of water charges, as applicable;

(viii) Difference in claims (as claimed by the petitioner as 'other expenses' like stone picking, loco driver salary & sampling charges in Form- 15) and details of other charges;

(ix) Point of taking sample for 'as received' coal and procedure adopted for sampling;

(x) Guaranteed improvement in Heat rate, AEC, Specific oil consumption etc. by BHEL after R & M and the actual operational data from completion of R & M to 31.3.2017;

(xi) Details regarding take over price of Unit-I duly certified by the auditor; and

(xii) Details of commercial loan for calculation of weighted average rate of interest, if any



5. The respondents shall file their reply on or before **23.3.2018** with advance copy to the petitioner, who shall file its rejoinder, if any, by **30.3.2018**. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted for any reason whatsoever.

6. Matter shall be listed for hearing in due course for which notices shall be issued separately.

**By order of the Commission**

*Sd/-*  
**(T. Rout)**  
**Chief (Law)**

